

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.1094 & 1140 of 2019**

**IN THE MATTER OF:**

**BCIL Yalahanka Projects LLP.**

**...Appellant**

**Versus**

**Amit Chandrakant Shah & Ors.**

**...Respondents**

**For Appellant:                    Shri Gautam Singh, Advocate**

**For Respondents:                Shri Amit Agarwal, Advocate (R-2 and R-4)**  
**Ms. Garima Jain, Advocate (R-5)**

**O R D E R**

**24.06.2020**            In this matter, Respondent No.3 appears to have not been served. It is stated that process fee has not been paid. The same may be paid. The Appellant to ensure service of Notice on Respondent No.3 within two weeks.

List the Appeal thereafter.

In the meanwhile, Respondents, if they have not filed Replies, should file their Replies.

[Justice A.I.S. Cheema]  
Member (Judicial)

(Justice Venugopal M.)  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

*/rs/md*